

COURT – I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I A- No. 32 of 2012 in
D.F.R. No. 1139 of 2011

Dated : 1st February, 2012

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Orissa Power Transmission Corporation Limited ... Appellant(s)

Versus

Orissa Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Appellant(s): Mr. R.K. Mehta with
Mr. Antaryami Upadhyay &
Mr. A. David

Counsel for the Respondent(s): Mr. Rutwik Panda & Mr. H. Parida
Mr. M.G. Ramachandran, Mr. R.M. Patnaik
Mr. P.P. Mohanty for R.9 & 10
Ms. Sarada & Mr. Rajeev G for R.5

ORDER

I A- No. 32 of 2012
(Application for waiver of court fee)

We do not find any ground to allow this Application for waiver. Accordingly, the Application is dismissed. The learned counsel for the Applicant/Appellant is directed to pay the Court fee on or before 10.02.2012.

The Registry is directed to number the Appeal after the court fee is being paid by the learned counsel for the Appellant and to post the matter for Admission on **10.02.2012**.

D.F.R. No. 1139 of 2011

The learned counsel appearing for the Commission has filed further affidavit sworn to by the Secretary of the Commission giving various details. He refers to Section 9 (4) of the Orissa Electricity Reforms Act, which relates to the procedure for disposal of the Review by three Members. We direct the Commission to file copies of all the Orders passed from the beginning till the last date of Order i.e, on 26.04.2011 on or before 08.02.2012.

Mr. R.K. Mehta, the learned counsel for the Appellant is directed to file the reply to the contention raised in the affidavit filed by the Secretary of the Commission.

Post the matter on **10.02.2012**. On that day, the learned counsel for the Commission must be present to make further clarification.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/VS